DR. SHASHI THAROOR : The Cabinet Minister is very much the Cabinet Minister. ...(Interruptions)...

MR. DEPUTY CHAIRMAN : Okay. ...(Interruptions) ... Now, the question is :

That the Bill further to amend the National Institutes of Technology, Science Education and Research Act, 2007, as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

 $\ensuremath{\mathsf{MR}}$. DEPUTY CHAIRMAN : We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 13 were added to the Bill.

MR. DEPUTY CHAIRMAN : In Clause 1 there is one Amendment (No.2) by the Minister.

Clause 1 - Short title and commencement

DR. SHASHI THAROOR : Sir, I move:

That at page 1, line 3, for the figure" 2013" the figure "2014" be substituted.

The question was put and the motion was adopted.

Clause 1, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: There is one Amendment (No.1) by the Minister.

Enacting Formula

DR. SHASHI THAROOR : Sir, I move:

That at page 1, line 1, for the word" Sixty-fourth" the word" Sixty-fifth" be substituted.

The question was put and the motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

DR. SHASHI THAROOR : Sir, I move:

That the Bill, as amended, be passed.

The question was put and the motion was adopted.

The Governors (Emoluments, Allowances And Privileges) Amendment Bill, 2013

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH) : Sir, I move:

That the Bill further to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982, as passed by Lok Sabha, be taken into consideration.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN : We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

श्री नरेश अग्रवाल (उत्तर प्रदेश) : सर, एक अमेंडमेंट है। ...(व्यवधान)... 5,000 की जगह 50,000 कर दें। ...(व्यवधान)... जो 5,000 किया है, उसे आप 50,000 कर दें। ...(व्यवधान)... कम-से-कम गवर्नर पद की गरिमा तो बनाए रखी जाए। ...(व्यवधान)... 5,000 रुपए की क्या बात कर रहे है? ...(व्यवधान)... 5,000 रुपये रखे जा रहे हैं। ...(व्यवधान)...

श्री शिवानन्द (बिहार) : सर, ...**(व्यवधान)**... उसको खत्म कीजिए। ...**(व्यवधान)**... इसकी क्या जरूरत है? ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN : Are you going to become a Governor? ...(व्यवधान)... नरेश जी, क्या आप गवर्नर बनने वाले हैं? ...(व्यवधान)...

श्री नरेश अग्रवाल : नहीं, सर। ...**(व्यवधान)**... मैं रिटायर होना नहीं चाहता। ...**(व्यवधान)**... लेकिन, इसे 50,000 तो कर दें। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN : In Clause 3 there is an Amendment (No.3) by Shri V.P. Singh Badnore.

Clause - 3 Insertion of New Section 12A

SHRI V.P. SINGH BADNORE (Rajasthan) : Sir, I move:

3. That at page 2, for lines 2 to 4, the following be substituted namely:-

"12A. Subject to any rules made in this behalf, the ex-Governor shall, for the remainder of his life, be entitled to one/two Personal Assistant/staff on Reimbursement basis."

I want to say something. Can I say something?

MR. DEPUTY CHAIRMAN : Why not ?

SHRI V.P. SINGH BADNORE : My amendment is a very simple one. Instead of the Secretarial assistance it should be in the form of personal assistance because today the Governors are above 80 years, they do not need any Secretarial assistance. Rather they need a driver, a nurse or a compounder or somebody. So, it should be personal assistance instead of Secretarial assistance. I had a word with them, they said, "We don't get any

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letters. Why do we need Secretarial assistance?" They need personal assistance rather than Secretarial assistance.

MR. DEPUTY CHAIRMAN : Are you pressing your amendment?

SHRI V.P. SINGH BADNORE : Yes.

MR. DEPUTY CHAIRMAN : The question is :

3. That at page 2, for lines 2 to 4, the following be substituted namely:-

"12A. Subject to any rules made in this behalf, the ex-Governor shall, for the remainder of his life, be entitled to one/two Personal Assistant/staff on Reimbursement basis."

The motion was negatived.

Clause 3 was added to the Bill.

Clause 4 was added to the Bill.

MR. DEPUTY CHAIRMAN : In Clause 1, there is an Amendment (No .2) by the Minister.

Clause - 1 short title and commencement

SHRIR.P.N. SINGH: Sir, I move:

2. That at page 1, line 3, for the figure" 2013" the figure "2014" be substituted.

The question was put and the motion was adopted. Clause 1, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN : I shall now take up the Enacting Formula. There is one amendment (No.1) by the Minister.

Enacting Formula

SHRIR.P. N. SINGH : Sir, I move :-

1. That at page 1, line 1, for the word "Sixty-fourth" the word "Sixty-fifth" be substituted.

The question was put and the motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI R.P.N. SINGH : Sir, I move :-

That the Bill, as amended, be passed.

The question was put and the motion was adopted.

[RAJYA SABHA]

...(Interruptions)...

MR. DEPUTY CHAIRMAN: The House is adjourned to meet at 5.00 p.m.

The House then adjourned at twenty-six minutes past four of the clock.

The House re-assembled at five of the clock, MR. DEPUTY CHAIRMAN in the Chair.

DR. V. MAITREYANL (Tamil Nadu) : Sir, kindly give us an assurance about the fishermen issue. Are we taking it up tomorrow?

MR. DEPUTY CHAIRMAN : I have already told you. You give notice. Then, it will be taken up tomorrow. ...(Interruptions)...

DR. V. MAITREYAN : We want it as the first item of the House at 12 O' Clock. ... (Interruptions)...

MR. DEPUTY CHAIRMAN : Now, Dr. K.S. Rao wants to say something. Mr. Rao, do you want to say something?

THE MINISTER OF TEXTILES (DR. KAVURU SAMBA SIVA RAO) : Sir, this Bill, the Andhra Pradesh Reorganisation Bill, ...(Interruptions)...

MR. DEPUTY CHAIRMAN : We are not discussing the Bill. ...(Interruptions)...

DR. KAVURU SAMBA SIVA RAO : We can understand if a State is divided on the basis of development or on the basis of any genuine cause. ...(Interruptions)...

SHRI RAVI SHANKAR PRASAD (Bihar) : Sir, I am on a point of order.

MR. DEPUTY CHAIRMAN : Don't speak on the Bill. ...(*Interruptions*)... Sorry, Mr. Rao, you cannot speak on the Bill now. I will give you time to speak when the Bill comes up for discussion in the House. ...(*Interruptions*)... Mr. K.S. Rao, please sit down. We have not taken up the Bill.

Hon. Members, I must thank the House for co-operating in passing four important Bills. It means that if we want, we can work. I, personally also, thank all of you for your co-operation. Therefore, I think that we need not take up anything more. Let us call it a day. I adjourn the House up to 11.00 a.m. tomorrow.

The House then adjourned at two minutes past five of the clock till eleven of the clock on Thursday, the 20th February, 2014.